

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4063
ANSWERED ON:19.12.2011
POLLUTION DUE TO CHINESE CRACKERS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has no control on the quality of Chinese crackers available in Indian markets;
- (b) if so, the reasons therefor;
- (c) whether Chinese crackers increase pollution and levels of sulphur dioxide;
- (d) whether there is any proposal under the consideration of the Govt. to ban the import of Chinese crackers; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) Government has not issued licence for import of firecrackers of Chinese origin under the Explosives Rules, 2008 implemented by the Petroleum and Explosives Safety Organisation (PESO), Nagpur.
- (c) Irrespective of the country of manufacture, a firecracker when fired successfully, releases sulphur dioxide if the firecracker has sulphur as one of the ingredients.
- (d) & (e) There is no proposal to ban the import of fireworks of Chinese origin. Manufacture, possession and import of any explosives consisting of or containing Sulphur or Sulphurate in admixture with Chlorate of Potassium or any other Chlorate is prohibited in India vide Notification of Government of India No. GSR 64(E), dated 27.01.1992. Further, noise limits for sound emitting firecrackers at manufacturing stage have been prescribed vide Notification of Government of India No. GSR 682(E), dated 05.10.1999, issued under Environment (Protection) Rules, 1986. Both these notifications are enforced by PESO.